

Shri T. B. Vittal Rao: We have done only seven or eight questions today.

Mr. Speaker: The hon. Member is equally vehement when I cut short the answer and ask it to be placed on the Table, they do not have a settled view in this matter. In some cases, I do not want but they want it to be answered here. Now the hon. Members will read it and then come to the House prepared.

Shrimati Parvathi Krishnan: I would like to know whether there is any proposal under the scheme to set up co-operative societies in the community development blocks.

Shri Kanungo: Yes, Sir.

Shrimati Parvathi Krishnan: Both consumer and producer?

Shri Kanungo: No, it is mainly producer. The idea is that all multi-purpose projects in the area may take over the work of production and distribution.

Pandit D. N. Tiwary: May I know whether one of the development functions of the Khadi Board is to take khadi cloth to mills for dyeing?

Mr. Speaker: That question was put some time ago.

Shri Kanungo: That does not arise out of this question which deals with only project areas.

Motor Transport Workers

*751. **Shri V. P. Nayar:** Will the Minister of Labour and Employment be pleased to state

(a) whether any demand has been made by the workers in the Motor Transport Industry in India for a 7 or 8 hour steering duty for drivers, and

(b) if so, the action taken thereon?

The Deputy Minister of Labour (Shri Abid Ali): (a) Suggestions have been received that the working hours for transport workers in general should be fixed at 7 or 8 hours.

(b) These are being considered by a tripartite Committee set up to finalise the draft legislation for transport workers.

Shri V. P. Nayar: Is it not a fact that the ILO Convention of motor transport workers held sometime in 1938 or 1939, and of which India was a party, had fixed steering duty at eight hours and, if so, why is it that we have not implemented that decision so far?

Shri Abid Ali: That also is under the consideration of the committee.

Shri V. P. Nayar: May I know whether Government have fixed any limit on the steering duty of drivers employed in Government-owned buses like the Delhi Transport buses, and cars attached to the various Ministries?

Shri Abid Ali: The steering duty hours are fixed according to the existing Motor Vehicles Act.

Shri T. B. Vittal Rao: May I know when this legislation will come before the House, in view of the fact that this Expert Committee which was appointed some months ago has met only once and the Chairman of the Committee is very busy otherwise?

Shri Abid Ali: No, Sir, he is very much active so far as this particular section of the job is concerned. The Committee, I hope, will be able to submit its report within three months.

Shri V. P. Nayar: May I know whether the Government are aware that in the absence of any legislation restricting steering duty hours the drivers of taxi cars are obliged to do steering duty for 16 hours a day?

Shri Abid Ali: Taxi drivers are working on contract basis, mostly.

Pakistan Prime Minister's speeches.

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*752 { **Shri Shree Narayan Das:**
Shri R. S. Lal:

Will the Prime Minister be pleased to state

(a) whether authentic reports of the speeches delivered by the Prime Minister of Pakistan during his recent tour in U.S.A., especially of such of them in which reference was made

to the problems of Kashmir and Canal Water dispute are available with the Government of India;

(b) whether study of these has revealed that uncalled for charges have been made and aspersions cast on the Government of India;

(c) what specific steps have been taken to counteract the wrong impressions created by such references in the minds of American people;

(d) whether in view of above, the Indian Ambassador in U.S.A. has asked for the clarification of U.S. Government attitude on Kashmir and Indus Water dispute; and

(e) if so, what clarification has been given?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) Most of the reports of these speeches in the possession of Government have been taken from the Pakistan Press. These may be presumed to be authentic.

(b) Yes. Many of the statements made by the Prime Minister of Pakistan have no relation to fact or reality.

(c) The Indian standpoint on various Indo-Pakistan issues is being continuously presented with the customary dignity and decorum. We do not think that there is any need for us to depart from our normal standards of behaviour in this matter.

(d) and (e). Our Ambassador in the United States saw the Secretary of State and clarified various matters. The talk was confidential and it would not be in the public interest to disclose what transpired.

Shri Shree Narayan Das: May I know whether the statements issued on behalf of the Government of India refuting these charges are given publicity in the newspapers of the United States of America to the extent that those speeches receive publicity there?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I cannot immediately say how much publicity it got and to what extent. I have not seen all those newspapers.

Shri Shree Narayan Das: May I know whether the U.S. Government authorities have at any time or place suggested to the Prime Minister of Pakistan not to indulge in such speeches with regard to a friendly country?

Shri Jawaharlal Nehru: How am I to answer that, Sir?

Mr. Speaker: Whether any mild protest has been made; that is what the hon. Member wants to know.

Shri Joachim Alva: May I know whether the Government is aware of the terrible massacre of Baramulla, one of the strongest points in India's case against Kashmir, and what steps have Government taken to propagandize this terrible episode wherein foreign nuns were molested and ravaged, and also to get the statements of these foreign nuns regarding the atrocities of the raiders attested and keep them in their armoury before they are transferred or they leave India?

Shri Jawaharlal Nehru: I think, Sir, a number of statements were taken ten years ago. I cannot remember whose statements were taken but there is no doubt that many statements were taken and they appeared in the Press.

Shri Bimal Ghose: With regard to the canal water dispute, I would like to know what the position is with regard to Pakistan's acceptance of the World Bank's proposal.

Mr. Speaker: That is a different question.

Shri Jawaharlal Nehru: That is a very big question, and I can hardly answer it as a supplementary. I take it that my colleague will deal with this matter when it is raised.

Mr. Sneaker: The question here only relates to the speeches.

Shri Bimal Ghose: There were speeches, not by the Prime Minister but by other Ministers that it was accepted with certain modifications—some say it did not go far beyond the World Bank's proposals, and some others say it did. We want to know what were the modifications.

Shri Jawaharlal Nehru: Broadly, if I may say so, the question is not free from difficulty—I mean to say, my answering that question—because while accepting something certain conditions and other things are attached, which have to be examined carefully how far they come in the way of full acceptance.

The difficulty, if I may say so, in regard to these speeches is that the Prime Minister of Pakistan has, well, not adhered to our knowledge of geography. It is something which is quite extraordinary. The Prime Minister says that most of these rivers rise in Kashmir. As a matter of fact, they don't. I do not know, except for one, Jhelum, which rises in Kashmir, others rise in Tibet or India. There are various other statements which seem to indicate that he may have got somewhat confused as to where the Himalayas are.

Import of Raw Films

*754. **Shri Shivananjappa:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government have removed raw film from the list of "Open General Licences";

(b) whether there is any limit imposed on the import of raw films; and

(c) if so, the nature thereof?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) Yes, Sir.

(b) and (c). In terms of the import policy for the current quarter

July-September, 1957 Raw films falling under S. No. 116/IV of the I.T.C. Schedule can be licensed on an *ad-hoc* basis.

Shri Shivananjappa: May I know whether a Government nominee is to be entrusted with the work of distributing raw films under the Essential Commodities Act?

Shri Satish Chandra: Under this Act all stock-holders, whether individuals or firms, are required to declare their stocks and submit periodical returns about sales and further imports. No man is to be appointed to take charge of the stocks.

Shrimati Tarkeshwari Sinha: May I know whether the Government has calculated the requirements of film raw materials required by the Indian film industry and, if so, may I know how, when the import has been stopped to such an extent, the Government propose to meet the shortfall?

Shri Satish Chandra: Import has not been stopped completely. Licences are issued on an *ad-hoc* basis to actual users. In fact, many commitments have been entered into before this period and the entire question shall be reviewed before the next licensing period.

Shri Damani: May I know what are the prospects of manufacturing raw films in our country?

Shri Satish Chandra: A project is being considered. It has been said in answer to several other questions that we are negotiating with an East German firm about the possibilities of manufacturing raw films in this country.

Shrimati Tarkeshwari Sinha: Just now the hon. Deputy Minister said that we are negotiating with East German firms for the manufacture of raw films in this country. May I know whether they have submitted any project report and, if so, may I know the total estimated cost involved in this project.